

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 3rd DAY OF MARCH, 2003

Original Application No.1450 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Subodh Singh, S/o Shri Topar Singh
presently posted as Lower Division
Clerk No.90 Party(NC) in the office
of Survey of India, 28 Subhash Road, Dehradun.

.. Applicant

Versus

1. Union of India through the
Secretary, Ministry of Science
& Technology, Department of
Science & Technology, Technology
Bhawan, New Mehrauli Road,
New Delhi- 110016.
2. The Surveyor General of India,
Survey of India, Block-8,
H.B. Estate Dehradun(UP)
3. The Addl. Surveyor General
Survey of India, Northern Zone
Survey of India Complex,
Sector 32-A, Chandigarh 160047
4. The Director Northern Circle
Survey of India, 17 E.C Road,
Dehradun.
5. The Superintending Surveyor,
Officer-in-charge,
No. 90 Party(NC), Survey of India
28,Subhash Road, Dehradun 248001

.. Respondents

(By Adv: Shri Ganga Ram Gupta)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has
challenged the order dated 5.10.1999(Annexure 1) by which
the claim of the applicant with regard to leave travel
concession(LTC) has been rejected and he was directed to
refund the amount within 15 days. Applicant has also
challenged the order dated 22.10.1999 by which it was

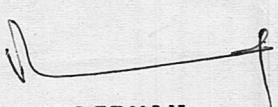
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directed that amount of advance shall be recovered @ Rs 1000/- per month.

The facts of the case are that applicant was serving as LDC in the office of Survey of India at Dehradun. He applied for permission to avail the LTC for the block year 1994-1997. For this purpose applicant was sanctioned 90% advance and he was paid Rs 15,020/-. It is alleged that he completed the journey and joined duty on 6.4.1998 and requested respondent no.5 to pay the balance amount but the LTC claim of the applicant has been rejected and impugned order of recovery has been passed.

It is not disputed that the applicant did not perform the alleged journey by railway or by buses run by the government. Before the applicant undertook the journey ^{or bus provided by} he was advised not to travel by ^{or} Garhwal Mandal Vikas Nigam, as they take services of leased/hired buses. But inspite of advise the applicant travelled by ^{or} Garhwal ^{Mandal} Vikas Nigam, bus. In the circumstances, the applicant acted against the instructions given by the Govt. of India, Ministry of Personnel and Public Grievances the claim was rightly rejected. In this case initially interim order was passed on 24.1.01 which was vacated on 2.11.01. The applicant is not found entitled for any relief.

The OA has no merit and is rejected. No order as to costs.


VICE CHAIRMAN

Dated: 3rd March, 2003

Uv/